

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 346 of 2013 in**  
**DFR No. 1938 of 2013**

**Dated : 31<sup>st</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**North Municipal Corporation of Delhi** ..... **Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. B.P. Agarwal  
Mr. Ujjwal Kr. Jha  
Counsel for the Respondent(s) : Mr. Alok Shankar for R.2

**ORDER**

**I.A. No. 346 of 2013**  
***(Appeal for Waiver of Court Fees)***

Admittedly the impugned Order is not a common Order. It is noticed that three separate Applications have been filed by the three distribution companies, which resulted in three different impugned Orders. Therefore, we are not inclined to allow the Application for waiver of the court fee. Accordingly, the Application is dismissed.

Therefore, the Appellant/Applicant is directed to pay the remaining amount of court fee of Rs.2,00,000/- (Rupees two lakhs only) within two weeks in respect of the main order.

Post the matter on **20.11.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**